

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 296/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of one no. of asset under “Additional System for Power Evacuation from Generation Projects Pooled at Raigarh (Tamnar) Pool.”
Date of Hearing	:	6.3.2023
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Madhya Pradesh Power Management Company Limited and 8 Others
Parties present	:	Shri Zafrul Hassan, PGCIL Shri Ashish Alankar, PGCIL Shri Aryaman Saxena, GTTPL Shri Sandeep Rajpurohit, GTTPL

Record of Proceedings

The representative of the Petitioner made the following submissions:

- a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of 2 Nos. 765 kV line bays at Raigarh (Tamnar) PowerGrid Pooling Station and 2 Nos. 765 kV line bays at 765 kV Dharamajaygarh PowerGrid Pooling Station [For Termination of Dharamajaygarh PS Section B-Raigarh (Tamnar) PS 765 kV D/C line under TBCB] under “Additional System for Power Evacuation from Generation Projects Pooled at Raigarh (Tamnar) Pool”.
- b. As per the IA dated 12.10.2018, the SCOD of the transmission asset was 20.5.2021. The COD of the asset is claimed as 20.5.2021 in terms of Regulation 5(2) of the 2019 Tariff Regulations, as the downstream system was put under commercial operation only on 27.6.2022.
- c. There is no time over-run in the instant case as the Petitioner’s transmission asset was ready within the scheduled date of commercial operation.
- d. There is no cost over-run in the instant case.



- e. Rejoinder to the reply of GTTPL has been filed.
2. The representative of GTTPL made the following submissions:
- a. COD claimed by the Petitioner is three weeks prior to the SCOD of the asset, as per the Investment Approval i.e. 11.6.2021.
 - b. As per the TSA and as held by the APTEL in its *Patran* judgment, there was a responsibility on the LTTCs to coordinate and as the LTTCs failed to coordinate the mismatch of the project, they are liable to bear the transmission charges for the period of mismatch. GTTPL has provided monthly progress reports clearly demonstrating the *force majeure* conditions and Change in Law issues faced by GTTPL and therefore it was incumbent upon the LTTCs to coordinate the interconnection, which they failed to do.
 - c. The delay in commissioning of the element was informed by GTTPL in JCCs. Time may be granted to GTTPL to place the MoM of JCC on record.
 - d. The TBCB element was delayed on account of two *force majeure* events, the first being Covid-19 pandemic and the second being delay in acquisition of SPV.
 - e. GTTPL had filed a petition highlighting that the transmission asset under its scope has been affected by *force majeure* which was dismissed as the transmission asset was not put into commercial operation.
3. In response, the representative of the Petitioner submitted that:
- a. SCOD is 32 months from the date of approval by the Board of Directors which was 20.9.2018, therefore, the SCOD was 20.5.2021 and not 11.6.2021.
 - b. The transmission asset under the scope of the Petitioner was ready and therefore needs to be serviced.
4. The Commission directed the parties to file their Written Submissions by 24.3.2023 and observed that no further extension of time shall be granted.
5. Subject to the above, Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

